

# CENTRAL ADMINISTRATIVE TRIBUNAL

## JAIPUR BENCH, JAIPUR

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### ORDER SHEET

#### ORDERS OF THE TRIBUNAL

Date: 04.10.2016

OA No.291/00639/2016

Mr. Amit Mathur, Counsel for the applicant.

Heard. Counsel for the applicant submitted that the applicant is a retired employee from NRCRM, Sewar (Bharatpur) but he has not been allowed the CGHS facilities because in NRCRM it is not available nor he has been paid the Fixed Medical Allowance. The applicant has submitted the representation dated 27.11.2011 to the respondents but the same has not been decided till date.

2. Ld. counsel submitted that he would be satisfied if the OA is disposed of by directing the respondents to take a view in the matter within a fixed time frame.

3. Considering the above, we dispose of the matter at this stage with a direction to the respondents to decide the representation of the applicant within a period of 3 months from the date of receipt of a copy of this order by passing a reasoned and speaking order.

4. With these directions the OA is disposed of. Needless to mention that we have not commented anything on merits of the case.

  
(Meenakshi Hooja)  
Member (A)

  
(S.K. Kaushik)  
Member (J)

Adm/